



**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-48/2017/7888/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Biswajit Chakraborty,  
Member, MACT,  
Barpeta.

Dated Guwahati, the 20<sup>th</sup> December, 2019.

Sub:- **Leave .**

Ref:- Your Email No. MACT (B)/1825 Dated 19<sup>th</sup> December, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday on 24.12.2019 has not been accepted as you have already availed two days Restricted holiday so far in the year 2019. Instead, you have been granted casual leave on 24.12.2019 along with station leave permission from the late afternoon of 23.12.2019 (after Court hours) till the morning of 26.12.2019. The Addl. District and Sessions Judge, Barpeta and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

*sdt*

**JT. REGISTRAR (VIGILANCE)**

7890  
**Memo NO.HC.VII-48/2017/7889/A, dated 20.12.19**

Copy to:

1. The Addl. District and Sessions Judge, Barpeta.
2. ✓ The Systems Analyst, Gauhati High Court.

*20/12/19*  
**JT. REGISTRAR (VIGILANCE)**

*Rda*